

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of the Meeting NC-V held on 08.05.2008

The Meeting No. 06/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Textiles and Leather was held on 08.05.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. B.B.Bharti, Director	R.O, TC, Noida
3.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pramod Kumar, Technical Officer	DOR
6.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meeting 03/AMO9 held on 17.04.2008 were ratified. The Agenda for individual cases for Meeting No. 06/AM09 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 6/84-ALC3/2008 **MEETING DATE** : 08.05.2008

1	Case No.:6/45/84-ALC3/2007	Party Name:HANUMAN WEAVING FACTORY,	Meet No/Date:6/84- ALC3/2008 08.05.2008	Status: Deferred
	HQ File :01/84/050/00243/AM08/	RLA File :07/24/040/00784/AM04/	Lic.No/Date:0710028502 01.04.2004	Defer Date:05.06.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the status report called for from R.A is still awaited. It was therefore decided that a D.O from Convener, NC-V may be issued to R.A for expediting the same i.e whether this A/L has been ratified or still pending for ratification along with justification thereon.</p> <p>Hence, case stands deferred for re-listing on 05.06.2008.</p>			

2	Case No.:7/45/84-ALC3/2007	Party Name:KLASS INTERNATIONAL,	Meet No/Date:6/84- ALC3/2008 08.05.2008	Status: Deferred
	HQ File :01/84/050/00244/AM08/	RLA File :07/24/040/00095/AM05/	Lic.No/Date:0710029472 18.05.2004	Defer Date:05.06.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the status report called for from R.A is still awaited. It was therefore decided that a D.O from Convener, NC-V may be issued to R.A for expediting the same i.e whether this A/L has been ratified or still pending for ratification along with justification thereon.</p> <p>Hence, case stands deferred for re-listing on 05.06.2008.</p>			

3	Case No.:8/45/84-ALC3/2007	Party Name:KABADI CHICKNAGUSA & SONS	Meet No/Date:6/84- ALC3/2008 08.05.2008	Status: Deferred
	HQ File :01/84/050/00245/AM08/	RLA File :07/24/040/00123/AM05/	Lic.No/Date:0710029918 04.06.2004	Defer Date:05.06.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the status report called for from R.A is still awaited. It was therefore decided that a D.O from Convener, NC-V may be issued to R.A for expediting the same i.e whether this A/L has been ratified or still pending for ratification along with justification thereon.</p> <p>Hence, case stands deferred for re-listing on 05.06.2008.</p>			

4	Case No.:5/2/84-ALC3/2008	Party Name:S.P. APPARELS	Meet No/Date:6/84- ALC3/2008 08.05.2008	Status: Deferred
	HQ File :01/84/050/00005/AM09/	RLA File :32/24/040/00055/AM05/	Lic.No/Date:3210023458 22.07.2004	Defer Date:05.06.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the status report called for from R.A is still awaited. It was therefore decided that a D.O from Convener, NC-V may be issued to R.A for expediting the same i.e whether this A/L has been ratified or still pending for ratification along with justification thereon.</p>			

Hence, case stands deferred for re-listing on 05.06.2008.

5	Case No.:6/2/84-ALC3/2008	Party Name:HABASIT IAKOKA PRIVATE LTD	Meet No/Date:6/84- ALC3/2008 08.05.2008	Status: Deferred
	HQ File :01/84/050/00006/AM09/	RLA File :32/24/040/00059/AM05/	Lic.No/Date:3210024806 21.09.2004	Defer Date:05.06.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the status report called for from R.A is still awaited. It was therefore decided that a D.O from Convener, NC-V may be issued to R.A for expediting the same i.e whether this A/L has been ratified or still pending for ratification along with justification thereon.</p> <p>Hence, case stands deferred for re-listing on 05.06.2008.</p>			

6	Case No.:10/45/84-ALC3/2007	Party Name:KABADI CHICKNAGUSA & SONS	Meet No/Date:6/84- ALC3/2008 08.05.2008	Status: Deferred
	HQ File :01/84/050/00247/AM08/	RLA File :07/24/040/00566/AM05/	Lic.No/Date:0710034773 15.12.2004	Defer Date:05.06.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the status report called for from R.A is still awaited. It was therefore decided that a D.O from Convener, NC-V may be issued to R.A for expediting the same i.e whether this A/L has been ratified or still pending for ratification along with justification thereon.</p> <p>Hence, case stands deferred for re-listing on 05.06.2008.</p>			

7	Case No.:11/45/84-ALC3/2007	Party Name:KABADI CHICKNAGUSA & SONS	Meet No/Date:6/84- ALC3/2008 08.05.2008	Status: Deferred
	HQ File :01/84/050/00248/AM08/	RLA File :07/24/040/00272/AM06/	Lic.No/Date:0710039104 13.07.2005	Defer Date:05.06.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the status report called for from R.A is still awaited. It was therefore decided that a D.O from Convener, NC-V may be issued to R.A for expediting the same i.e whether this A/L has been ratified or still pending for ratification along with justification thereon.</p> <p>Hence, case stands deferred for re-listing on 05.06.2008.</p>			

8	Case No.:13/45/84-ALC3/2007	Party Name:SRF POLYMERS LIMITED	Meet No/Date:6/84- ALC3/2008 08.05.2008	Status: Deferred
	HQ File :01/84/050/00250/AM08/	RLA File :04/24/040/00477/AM06/	Lic.No/Date:0410076949 12.12.2005	Defer Date:05.06.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the status report called for from R.A is still awaited. It was therefore decided that a D.O from Convener, NC-V may be issued to R.A for expediting the same i.e whether this A/L has been ratified or still pending for ratification along with justification thereon.</p>			

Hence, case stands deferred for re-listing on 05.06.2008.

9	Case No.:3/6/84-ALC3/2008	Party Name:RR LEATHER PRODUCTS PVT. LTD.,	Meet No/Date:6/84-ALC3/2008 08.05.2008	Status: Withdrawn
	HQ File :01/84/050/00101/AM09/	RLA File :04/24/040/00174/AM08/	Lic.No/Date:0410090473 09.08.2007	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 30.08.2007 (HQ. F.No. 01/84/162/583/AM-08/DES-V) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.			

10	Case No.:147/46/83-ALC1/2007	Party Name:COLART CAMLIN CANVAS PVT. LTD.	Meet No/Date:6/84-ALC3/2008 08.05.2008	Status: Approved
	HQ File :01/83/050/01955/AM08/	RLA File :03/94/040/00508/AM08/	Lic.No/Date:0310440523 23.08.2007	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DIPP by allowing import items on net to net basis with accountability clause with 1% wastage. The following words may be added in the description of export items: - “ Containing Paulownia Wood			

Bars of various size- Minimum-531.373 Cubic Meter.” Further, in the description of import items following words may be added:- “Paulownia Wood Bars of various sizes – 536.686 Cubic Meter.”

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/6/84-ALC3/2008

Party Name:RAJ EXPORTS

Meet No/Date:6/84-
ALC3/2008
08.05.2008

**Status:
Approved**

HQ File :01/84/050/00099/AM09/

RLA File :08/24/040/00228/AM08/

Lic.No/Date:0810069316
01.01.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

- (a) The item of import at S.No. 1. i.e Polyester cotton yarn of relevant Blend may be allowed with 5% wastage;
- (b) The items of import at S.Nos. 2 and 3 i.e Dyes and Chemicals against the subject advance authorization shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

12	Case No.:1/48/84-ALC3/2007	Party Name:SUPER TANNERY LIMITED,	Meet No/Date:6/84-ALC3/2008 08.05.2008	Status: Deferred
	HQ File :01/84/050/00375/AM08/	RLA File :06/24/040/00039/AM08/	Lic.No/Date:0610012947 26.02.2008	Defer Date:05.06.2008
	<p>Decision: The Committee considered the case as per agenda and in consultation with representatives of technical authority present in the meeting decided to call for the following information/documents from the firm-:</p> <p>(a) Catalogue & function of additives to be imported against the A/A in question;</p> <p>(b) Specific name of additives;</p> <p>It was also decided to defer the case for re-listing on 05.06.2008.</p>			

	Case No.:2/48/84-ALC3/2007	Party Name:SUPER TANNERY LIMITED,	Meet No/Date:6/84-ALC3/2008 08.05.2008	Status: Deferred
	HQ File :01/84/050/00376/AM08/	RLA File :06/24/040/00040/AM08/	Lic.No/Date:0610012948 26.02.2008	Defer Date:05.06.2008

13	<p>Decision: The Committee considered the case as per agenda and in consultation with representatives of technical authority present in the meeting decided to call for the following information/documents from the firm:-</p> <p>(a) Catalogue & function of additives to be imported against the A/A in question;</p> <p>(b) Specific name of additives;</p> <p>It was also decided to defer the case for re-listing on 05.06.2008.</p>
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14	Case No.:3/48/84-ALC3/2007	Party Name:G.R.CORPORATION	Meet No/Date:6/84-ALC3/2008 08.05.2008	Status: Approved
	HQ File :01/84/050/00377/AM08/	RLA File :06/24/040/00041/AM08/	Lic.No/Date:0610012954 28.02.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/07/2008-09/Hosiey. dated 07.05.2008 as detailed below: -</p> <p>(a) The items of import at S.No. 1 and 3 i.e 100% Polyester filament yarn and Polypropylene yarn respectively may be allowed with 5% wastage;</p> <p>(b) The item of import at S.Nos. 2 i.e Rubber thread may be allowed with ½% wastage and</p> <p>(c) The item of import at S.Nos. 4 i.e Spandex/Lycra may be allowed with 1% wastage.</p> <p>(d) R.A to work out the net content of import items in each export product accordingly.</p> <p>The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

15	Case No.:1/2/84-ALC3/2008	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:6/84-ALC3/2008 08.05.2008	Status: Approved
	HQ File :01/84/050/00001/AM09/	RLA File :35/24/040/00076/AM08/	Lic.No/Date:3510023243 27.03.2008	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing the item of import at S.No.1 i.e Raw Cotton with 12.5% wastage and import item at S.No.2 i.e Lubricating agent with 1% wastage. Since, firm has not given the specific name of Lubricating Agent, the Committee decided to advise the R.A to obtain the name of Lubricating Agent from firm and add the same in the A/A in question. It was also decided to strictly advise the firm to mention specific name of Lubricating agent, henceforth.</p> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

16	Case No.:2/2/84-ALC3/2008	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:6/84-ALC3/2008 08.05.2008	Status: Approved
	HQ File :01/84/050/00002/AM09/	RLA File :35/24/040/00072/AM08/	Lic.No/Date:3510023244 27.03.2008	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by</p>			

allowing the item of import at S.No.1 i.e Polyester Filament Yarn with 1% wastage and import item at S.No.2 i.e Polyester Staple Fibre with 5% wastage. It was also decided to advise the applicant firm to take necessary action for conversion of this adhoc norms into SION through concerned Export Promotion Council. R.A and Council may also be advised suitably in this case.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

17	Case No.:3/2/84-ALC3/2008	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:6/84-ALC3/2008 08.05.2008	Status: Approved
	HQ File :01/84/050/00003/AM09/	RLA File :35/24/040/00074/AM08/	Lic.No/Date:3510023245 27.03.2008	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing the item of import at S.No.1 i.e Polyester Filament Yarn with 1% wastage and import item at S.No.2 i.e Polyester Staple Fibre with 5% wastage. It was also decided to advise the applicant firm to take necessary action for conversion of this adhoc norms into SION through concerned Export Promotion Council. R.A and Council may also be advised suitably in this case.</p> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

18	Case No.:4/2/84-ALC3/2008	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:6/84-ALC3/2008 08.05.2008	Status: Approved
	HQ File :01/84/050/00004/AM09/	RLA File :35/24/040/00073/AM08/	Lic.No/Date:3510023246 27.03.2008	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing the item of import at S.No.1 i.e Polyester Filament Yarn with 1% wastage and import item at S.No.2 i.e</p>			

Polyester Staple Fibre with 5% wastage. It was also decided to advise the applicant firm to take necessary action for conversion of this adhoc norms into SION through concerned Export Promotion Council. R.A and Council may also be advised suitably in this case.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:2/6/84-ALC3/2008	Party Name:BSL LTD.,	Meet No/Date:6/84-ALC3/2008 08.05.2008	Status: Approved
HQ File :01/84/050/00100/AM09/	RLA File :13/24/040/00001/AM09/	Lic.No/Date:1310026091 25.04.2008	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -			
Export Item	Export Qty.	Import Item	Qty. allowed
100% Natural Silk Fabrics containing one or more than one specified constituent raw silk/silk yarn. containing Dupion Silk Yarn 7200 Kgs.	7200 Kgs	Dupion Silk Yarn (gummed and twisted)	1.35 kg/kg content in the export product
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

NC 06/09 dt. 08.05.2008	F.No. 01/84/50/23/AM-07/DES-V
Ratification of input output norms against Advance Authorisation No. 0310376683 dt. 20.04.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other papers and handed over the relevant file on this case to DC (MSME) for their examination/comments. It was therefore decided to defer the case for re-listing on 05.06.2008.

Case No.69	M/s. Faze Three Ltd.
NC 06/09 dt. 08.05.2008	F.No. 01/84/50/808/AM-06/DES-V
Ratification of input output norms against Advance Authorization No. 0310372516 dt. 21.03.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authority present in the meeting decided to ratify the Advance authorization issued in this case on the basis of report furnished by the team of officers, who had visited the units of the firm in partial modification of its earlier decision as under: -

- (a) The item of import at S.No.1 may be allowed @ 1.13 Kgs./Kg on Solid Content basis and its description may be amended to read as “ Latex Compound (SBR and Natural Rubber Base) Average Solids 60 – 70%.
- (b) The item of import at S.No.2 i.e Woven Backing Fabric may be allowed @ 1.13 Sq. Mtrs./Per Sq. Mtrs of export product.
- (c) The item of import at S.No.3 i.e Binding tape may be allowed @ 1.02 Mtrs./ Mtr. content and its description may be read as “ relevant Binding Tape of relevant width”.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions

Case No.70	M/s. Faze Three Ltd.
NC 06/09 dt. 08.05.2008	F.No. 01/84/50/1089/AM-06/DES-V
Ratification of input output norms against Advance Authorisation No. 0310370594 dt. 09.03.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other papers and handed over the relevant file on this case to DC (MSME) for their examination/comments. It was therefore decided to defer the case for re-listing on 05.06.2008.

Case No.71	M/s. Faze Three Ltd.
NC 06/09 dt. 08.05.2008	F.No. 01/84/162/122/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0310425137 dt. 30.03.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other papers and handed over the relevant file on this case to DC (MSME) for their examination/comments. It was therefore decided to defer the case for re-listing on 05.06.2008.

Case No.72	M/s. Faze Three Ltd.
NC 06/09 dt. 08.05.2008	F.No. 01/84/50/820/AM-06/DES-V

Decision: The Committee considered the case as per agenda alongwith other papers and handed over the relevant file on this case to DC (MSME) for their examination/comments. It was therefore decided to defer the case for re-listing on 05.06.2008.

Case No.73	M/s. Scorpions Apparels Pvt. Ltd., Faridabad.
NC 06/09 dt. 08.05.2008	F.No. 01/84/162/970/AM-08/DES-V

Ratification of input output norms against Advance Authorisation No.0510210927 dated 23.10.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda and observed that the case is under examination of DC (MSME). In view of this Committee decided to defer the case for re-listing on 22.05.2008.

Case No.74	M/s. Scorpions Apparels Pvt. Ltd., Faridabad.
NC 06/09 dt. 08.05.2008	F.No. 01/84/162/969/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0510209749 dated 28.09.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O. No.37 (5)/08/08-09/Hosy. Dated 07.05.2008 as detailed below: -

Export Product	Import Product	Qty. allowed
Ladies Pant made of 100% wool woven fabric, GSM-158+/-10% (Style No. 18000)	100% woollen woven fabric, GSM-158+/-10%	2.38 Sq mtrs./Pc
Ladies Jacket made of 100% wool woven fabric, GSM-158+/-10% (Style No. 18182)	100% woollen woven fabric, GSM-158+/-10%	2.18 Sq mtrs./Pc
Ladies other outer garment (Top) made of 59% Viscose, 40% wool ,1% Elastine woven fabric, GSM-210+/-10%	59% Viscose, 40% wool ,1% Elastine woven fabric, GSM-210+/-10%	2.77 Sq mtrs./Pc

(Style No. 18007)		
Ladies Pant other outer garment (Top) made of 59% Viscose, 40% wool ,1% Elastine woven fabric, GSM-210+/-10%	59% Viscose, 40% wool ,1% Elastine woven fabric, GSM-210+/-10%	2.77 Sq mtrs./Pc
(Style No. 18008)		
Ladies other outer garment (Top) made of 90% wool, 10% polyamide woven fabric, GSM-100+/-10%	90% wool, 10% polyamide woven fabric, GSM-100+/-10%	2.80 Sq mtrs./Pc
(Style No. 180011)		
Ladies Pant made of 59% Viscose, 40% wool ,1% Elastine woven fabric, GSM-210+/-10%	59% Viscose, 40% wool ,1% Elastine woven fabric, GSM-210+/-10%	2.38 Sq mtrs./Pc
(Style No. 180014)		
Ladies Jacket made of 98% polyester, 2% Polyurethane woven fabric, GSM-220+/-10%	98% polyester, 2% Polyurethane woven fabric, GSM-220+/-10%	2.20 Sq mtrs./Pc
(Style No. 180017)		
Ladies Jacket made of 98% polyester, 2% Polyurethane woven fabric, GSM-220+/-10%	98% polyester, 2% Polyurethane woven fabric, GSM-220+/-10%	2.20 Sq mtrs./Pc
(Style No. 180018)		
Ladies Divided Skirt made of 98% polyester, 2%	98% polyester, 2% Polyurethane woven fabric, GSM-220+/-10%	2.58 Sq mtrs./Pc

Polyurethane woven fabric, GSM-220+/-10% (Style No. 180019)		
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The GSM shall match on both side of export and import. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.75	M/s. Zazman Exports, Kanpur.
NC 06/09 dt. 08.05.2008	F.No. 01/83/50/157/AM-04/DES-V
Re-fixation of input output norms against Advance Licence Nos.0610005573 dated 12.6.2003; 0610005572 dated 12.6.2003 and 0610005571 dated 12.6.2003.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Major J.S.Sodhi, an authorized representative of the firm, who appeared for personal hearing in this case. He explained the case stating that the inputs asked for against the A/L Nos. in question are actually covered under SION, G-14. However, ALC in earlier decision had allowed the inputs against these A/L Nos. as per SION, G-13. The Committee felt that there was an error in previous decision of ALC in these three cases (**1.** Advance Licence No .0610005573 dated 12.6.2003 **2.** 0610005572 dated 12.6.2003 and **3.** 0610005571 dated 12.6.2003). In view of the above, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow all the inputs as per SION, G-14 against the A/L Nos. **1.** Advance Licence No .0610005573 dated 12.6.2003 **2.** 0610005572 dated 12.6.2003 and **3.** 0610005571 dated 12.6.2003.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. A compliance report on these cases may be sent to DGFT, HQs, New Delhi.

Case No.76	M/s. Youngman Woollens Mills Pvt. Ltd., Ludhiana.
NC 06/08 dt. 08.05.2008	F.No. 01/84/162/369/AM07/DES-V
Redemption against of Advance Licence No.3010030502 dt.23.12.2003.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that

the reply/clarification called for from firm is still awaited. It was therefore decided to await the same and defer the case for re-listing on 05.06.2008.

Case No.77	M/s. SRF Ltd., Tamil Nadu.
NC 06/09 dt. 08.05.2008	F.No. 01/84/50/1386/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0410091662 dated 22.10.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the reply/information called for from firm is still awaited. It was therefore decided to await the same and defer the case for re-listing on 05.06.2008.

Case No.78	M/s. Kabadi Shankarsa and sons, Bangalore
NC 06/09 dt. 08.05.2008	F.No. 01/84/162/673/AM-06/DES-V
Ratification of input output norms against Advance Authorisation No.0710041461 dated 17.11.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been decided by NC in its meeting held on 25.10.2007 as per written comments of DC (MSME), which was based on CAD, Design, Style etc, submitted by the firm. The Committee did not find any scope to review the Qty. of inputs allowed in this case. Hence, decided to maintain status quo. Thus, request of the firm cannot be acceded to, hence rejected.

RLA may take suitable consequential action accordingly. They may also be advised to furnish compliance report whether style No. imposed on the export side in earlier decision of NC has been complied.

Case No.79	M/s. Baliga Fishnets
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NC 06/09 dt. 08.05.2008	F.No. 01/84/162/764/AM-08/DES-V
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Regarding amendment in SION, H-158.

Decision: The Committee considered the case as per agenda and observed that the reply called for from EPC is still awaited. In view of this Committee decided to await the same and defer the case for re-listing on 19.06.2008.

Outside agenda

As per approval of the NC, the team comprising officers of DGFT, DIPP, DC (MSME), R.O of TC, Noida and Deptt. of Revenue conducted visit of the factory of M/s Aditya Birla Nuvo Ltd., Kolkata on 11.04.2008 and submitted its report to Norms Committee. The Committee perused the report and decided to take on record the same.

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